

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 101/AT/2022**

**Coram:**

**Shri P.K.Pujari, Chairperson**

**Shri I. S. Jha, Member**

**Shri Arun Goyal, Member**

**Shri P. K. Singh, Member**

**Date of Order: 10<sup>th</sup> May, 2022**

**In the matter of**

Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to inter-State Transmission System being established by Khavda Bhuj Transmission Limited.

**And**

**In the matter of**

Khavda-Bhuj Transmission Limited,  
C-105, Anand Niketan,  
New Delhi-110021.

**..... Petitioner**

Versus

1. Adani Renewable Energy Holding Four Limited,  
Adani Corporate House, Shantigram,  
Near Vaishno Devi Circle, S G Highway, Khodiyar,  
Ahmedabad- 382421

2. PFC Consulting Limited,  
First Floor, Urja Nidhi-1,  
Barakhamba Lane, Connaught Place,  
New Delhi-110 001

3. Chief Executive Officer,  
CTU Planning,  
POWERGRID Corporation of India Limited,  
Saudamini, Plot No.2, Sector-29,  
Gurgaon-122 001

**.....Respondents**

**Parties present:**

Shri Bhavesh Kundalia, KBTL  
Shri Afak Pothiwala, KBTL  
Shri Naresh Desai, KBTL  
Shri Partha Sarathi Das, CTUIL  
Shri Bhaskar Laxmanrao Wagh, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Pratyush Singh, CTUIL  
Shri Sanjay Nayak, PFFCL  
Shri Manish Agawal, PFFCL  
Shri Kunal Kumar, PFCCL

**ORDER**

The Petitioner, Khavda-Bhuj Transmission Limited, has filed the present Petition under Section 63 of the Electricity Act, 2003 (hereinafter referred to as the 'Act') for adoption of transmission charges in respect of Transmission System for "Transmission Scheme for evacuation of 3 GW RE injection at Khavda P.S. under Phase-I" (hereinafter referred to as 'the Transmission System' or 'the Project') to be established on Build, Own, Operate and Maintain (BOOM) basis.

2. On receipt of the present Petition, BPC, vide letter dated 1.4.2022 was directed to submit the relevant documents regarding complete process of competitive bidding. The necessary details have been filed by the BPC under affidavit dated 7.4.2022.

**Hearing dated 13.4.2022**

3. The matter was called out for virtual hearing on 13.4.2022 after notice to the Respondent. No reply has been filed by the Respondents despite notice. None was present on behalf of the LTTC. The representative of the Petitioner submitted pursuant to the bid process conducted by Bid Process Coordinator, PFC Consulting Limited, Adani Transmission Limited was declared as the successful bidder and was issued

Letter of Intent on 22.12.2021. He further added that the Bid Evaluation Committee has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act and that the levelized transmission charges discovered for the Project after e-reverse auction is acceptable.

4. We have considered the submissions of the Petitioner and perused the documents on record. Section 63 of the Electricity Act, 2003 provides as under:

*“Section 63: Determination of tariff by bidding process: Notwithstanding anything contained in section 62, the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.”*

5. Government of India, Ministry of Power has notified the ‘Tariff based Competitive bidding Guidelines for Transmission Service’ (hereinafter referred to as ‘the Guidelines’) under Section 63 of the Act vide Resolution No. 11/5/2005-PG(i) dated 13.4.2006 as amended from time to time. The salient features of the Guidelines are as under:

a) The Guidelines are applicable for procurement of transmission services for transmission of electricity through tariff based competitive bidding and for selection of Transmission Service Provider (TSP) for new transmission lines and to Build, Own, Maintain and Operate the specified transmission system elements.

b) For procurement of transmission services, required for inter-State transmission Project, the Central Government shall notify any Central Government Organization or any Central Public Sector Undertakings, or its wholly owned subsidiary (Special Purpose Vehicle) the Bid Process Coordinator (BPC) who would be responsible for coordinating the bid process.

c) The BPC shall prepare the bid documents in accordance with the Guidelines and obtain approval of the Appropriate Commission or alternatively, the BPC can use the Standard Bid Documents notified by the Ministry of Power. Approval of the Appropriate Commission would be necessary, if any material deviation is proposed to be made in the Standard Bid Documents. Intimation about the initiation of the bid process shall be sent by the BPC to the Appropriate Commission.

d) For procurement of transmission services under the Guidelines, the BPC may adopt at its option either a two-stage process featuring separate Request for Qualification (RfQ) and Request for Proposal (RfP) or adopt a single stage two envelope tender process combining both RfQ and RfP processes.

e) RfQ or combined RfQ and RfP notice shall be issued in at least two national newspapers, on websites of the BPC and the Appropriate Government and preferably in the trade magazines also to provide wide publicity. For the purpose of issue of RfQ, minimum conditions to be met by the bidder shall be specified in RfQ notice. The bidding shall be by way of International Competitive Bidding.

f) Standard documentations to be provided in the RfQ stage shall include definitions of requirements including brief description of the Project, commissioning milestones to be achieved by the bidders, qualification required to be met by bidders, conditions as specified by the Appropriate Commission for being eligible to obtain transmission licence, etc.

g) Standard documentations to be provided by BPC in the RfP shall include specified target dates/months for commissioning and commercial operations and start of providing transmission services, Transmission Service Agreement (hereinafter after referred to as 'the TSA') proposed to be entered with the selected bidder, period of validity of offer of bidder, bid evaluation methodology to be adopted by the BPC, Discount Factor to be used for evaluation of the bids, specification regarding the bid bond and project completion guarantee to be furnished by the bidders, proposed indemnification agreement between the TSP and the utilities, amount of contract performance guarantee as percentage of the project cost, the liquidated damages that would apply in the case of delay in start of providing the transmission services and other technical and safety criteria to be met by the bidder/TSP including the provisions of Indian Electricity Grid Code (hereinafter referred to as 'Grid Code').

h) To ensure competitiveness, the minimum number of qualified bidders shall be two. The BPC shall constitute a committee for evaluation of the bids with at least one member from Central Electricity Authority (CEA) and not less than two members from the concerned Regional Power Committees and at least one independent member. The bids shall be opened in public and the representative of the bidders shall be allowed to remain present. The technical bids shall be scored to ensure that only the bids that meet the minimum technical criteria set out in the RfQ shall be considered for further evaluation on the transmission charge bids. The transmission charge bid shall be rejected if it contains any deviation from the tender conditions for submission of the same. The bidder, who

has quoted the lowest transmission charge as per the evaluation procedure, shall be considered for the award.

i) The Guidelines provide for suggested time tables for the bid process. The timeline suggested for two stage bid process is 145 days and single stage two envelope bid process is 180 days. BPC is empowered to give extended time-frame based on the prevailing circumstances and such alterations shall not be construed as the deviation from the Guidelines.

j) The selected bidder shall make an application for grant of transmission licence to the Appropriate Commission within ten days from the date of issue of Lol or signing of TSA, whichever is later, subject to further extension of time as provided under Clause 2.4 of the RfP. TSA shall be signed with the selected bidder in accordance with the terms and conditions as finalized in the bid document before the RfP stage.

k) BPC shall make the final result of evaluation of all bids public. The final TSA along with the certification of Bid Evaluation Committee (BEC) shall be forwarded to the Appropriate Commission for adoption of tariff in terms of Section 63 of the Act.

6. Therefore, we have to examine whether the process as per provisions of the Guidelines has been followed in the present case for arriving at the lowest levelized transmission charges and for selection of the successful bidder.

7. Ministry of Power, Government of India, vide its Notification dated 25.9.2020 notified PFC Consulting Limited (hereinafter referred to as "PFCCL") as the Bid Process

Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider to establish Transmission System for “Transmission Scheme for evacuation of 3 GW RE injection at Khavda P.S. under Phase-I” through tariff based competitive bidding process.

8. Khavda-Bhuj Transmission Limited was incorporated on 18.5.2021 under the Companies Act, 2013 as a wholly owned subsidiary of PFCCCL with the objective to establish the Transmission System for “Transmission Scheme for evacuation of 3 GW RE injection at Khavda P.S. under Phase-I” and to act as the Transmission Service Provider after being acquired by the successful bidder. The main objectives of the Petitioner Company in its Memorandum of Association are as under:

*“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, substations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”.*

9. BPC prepared the bidding documents such as RfQ and RfP in accordance with the Standard Bid Documents issued by the Ministry of Power, Government of India. The BPC started the process of selection of TSP with the publication of Global Invitation for Qualification for selection of developer on BOOM basis for the Project. The notice for RfP was published on 6.5.2021 in all editions of Times of India (English), Navbharat Times, Economic Times and Financial Times (worldwide) with the last date of submission of response to RfQ as 9.7.2021. Intimation regarding the initiation of the bid

process was given to this Commission in accordance with Clause 4.2 of the Guidelines vide dated 7.5.2021.

10. The key milestones in the bidding process were as under:

Sr. No.	Events	Date
1	Publication of Request for Qualification	6.5.2021
2	Submission of RfP technical bid and financial bid	21.10.2021
3	Opening of RfP technical bid	21.10.2021
4	Opening of RfP financial bid (Initial offer)	13.12.2021
5	e-Reverse Auction	14.12.2021
6	Issuance of Letter of Intent to successful bidder	22.12.2021
7	Signing of Share Purchase Agreement and transfer of Special Purpose Vehicle	18.1.2022

11. The scope of the Project as per the Request for Proposal and the Transmission Service Agreement is as under:

	Name of the Transmission Element	Scheduled COD in months from Effective Date
1.	<p>Establishment of 3X1500 MVA 765/400 kV Khavda (GIS) with 1X330 MVAR 765 kV bus reactor and 1X125 MVAR 420 kV bus reactor</p> <ul style="list-style-type: none"> <li>• 765/400 kV, 1500 MVA ICT - 3 Numbers</li> <li>• 765 kV ICT bays - 3 Numbers</li> <li>• 400 kV ICT bays - 3 Numbers</li> <li>• 330 MVAR 765 kV bus reactor -1 Number</li> <li>• 125 MVAR 420 kV bus reactor -1 Number</li> <li>• 765 kV line bay - 2 Numbers</li> <li>• 400 kV reactor bay - 1 Number</li> <li>• 400 kV line bay - 3 Numbers</li> <li>• 500 MVA, 765/400 kV Spare ICT - 1 Number</li> <li>• 110 MVAR, 765 kV, 1-ph reactor (spare unit) - 1 Number</li> </ul> <p><b>Future Scope: Space for</b></p> <ul style="list-style-type: none"> <li>• 765/400 kV, ICT along with bays - 5 Numbers</li> <li>• 400/220 kV, ICT along with bays- 4 Numbers</li> <li>• 765 kV Line bays along with switchable line reactor- 6 Numbers</li> </ul>	24 months



	Name of the Transmission Element	Scheduled COD in months from Effective Date
	<ul style="list-style-type: none"> <li>• 400 kV Line bays – 9 Numbers</li> <li>• 220 kV Line bays - 8 Numbers</li> <li>• 765 kV reactor along with bays - 2 Numbers</li> <li>• 400 kV reactor along with bays – 1 Number</li> <li>• 765 kV bus sectionalizer- 1 Number</li> <li>• 400 kV bus sectionalizer- 1 Number</li> </ul>	
2.	Khavda PS (GIS) – Bhuj PS 765 kV D/c line	
3.	2 nos. of line bays each at Bhuj PS for termination of Khavda PS (GIS) – Bhuj PS 765 kV D/c line <ul style="list-style-type: none"> <li>• 765 kV AIS line bays – 2 Numbers</li> </ul>	

Note:

i. As on date, Adani Green Energy Four Limited (AGEFL) has been granted State-I connectivity for 5000 MW and Stage-II Connectivity for 3500 MW at proposed Khavda PS at 400 kV level. Accordingly, 3 nos of 400 k V GIS line bay for termination of the dedicated lines from AGEFL`s Solar PV project has been included under the scope of works of Khavda P.S. Further, 1000MW LTA application has been received from AGEFL and the same is under process.

ii. GIS Bay (if any) for completion of diameter in one and half breaker scheme shall also be in the scope of the TSP

12. The identified Long Term Transmission Customer (LTTC) of the Project as specified in the TSA is Adani Renewable Energy Holding Four Limited.

13. For the purpose of evaluation of bids, the Bid Evaluation Committee (BEC) comprising of the following was constituted:

a)	Sh. Umesh Kumar Madan, EVP & Regional Head, SBI Capital Market	Chairman
b)	Sh. N.P. Jadav, Chief Engineer (Procurement & Contract), Gujarat Energy Transmission Corporation Limited	Member
c)	Sh. Ajay Srivastava, Chief Engineer (Procurement), Madhya Pradesh Power Transmission Company Ltd.	Member

d)	Sh. Y. K. Swarnkar, Director (PSETD), Central Electricity Authority	Member
e)	Sh. Awdhesh Kumar Yadav, Director (PSPA-1), Central Electricity Authority	Member
f)	Sh. V.N.D. Manavalan, Chairman, Khavda-Bhuj Transmission Limited	Convener-Member

14. Responses to RfP were received from the seven bidders as per details given below:

Sr. No.	Name of Bidders
1	Power Grid Corporation of India Limited
2	Adani Transmission Limited
3	Sterlite Grid 12 Limited
4	Megha Engineering and Infrastructure Limited
5	Kalptaru Power Transmission Limited
6	The Tata Power Company Limited
7	Torrent Power Limited

15. The RfP (Non-Financial) Bids of the seven bidders were opened online through MSTC portal in the presence of representative of the bidders on 21.10.2021. Based on the recommendation of the Bid Evaluation Committee (BEC), six bidders were qualified at RfP stage. RfP (Financial) Bids-Initial Price Offers of the six bidders were opened on 13.12.2021. Lowest Initial Price Offer discovered (Best Deal) at MSTC portal was Rs.1199.89 million per annum. The initial price offers quoted by the six bidders are as under:

Sr. No.	Name of Bidder	Levelised Transmission Charges from the Final Offer (Rs.in Million)	Rank
1	Power Grid Corporation of India Limited	1199.89	L-1
2	Adani Transmission Limited	1318.00	L-2
3	Torrent Power Limited	1323.00	L-3
4	Kalptaru Power Transmission Limited	1325.00	L-4

5	The Tata Power Company Limited	1534.23	L-5
6	Megha Engineering and Infrastructure Limited	1802.16	L-6

16. As per the provisions of RfP documents, BEC recommended the four bidders, namely, Power Grid Corporation of India Limited, Adani Transmission Limited, Torrent Power Limited and Kalpataru Power Transmission Limited to participate in the e-reverse auction stage and to submit their final offers.

17. The e-reverse auction was carried out at MSTC portal on 14.12.2021 in the presence of members of BEC after intimating to above four bidders regarding lowest initial price offer. The levelised transmission charges for each bidder (in ascending order) emerged as under:

<b>Sr. No.</b>	<b>Name of Bidder</b>	<b>Levelised Transmission Charges from the Final Offer (Rs.in Million)</b>	<b>Rank</b>
1	Adani Transmission Limited	1000.33	L-1
2	Power Grid Corporation of India Limited	1002.84	L-2
3	Torrent Power Limited	1041.51	L-3
4	Kalpataru Power Transmission Limited	1175.54	L-4

18. Based on e-reverse bidding, BEC in its meeting held on 16.12.2021 recommended Adani Transmission Limited with the lowest Levelised Transmission Charges of Rs.1000.33 million per annum as the successful bidder.

19. Letter of Intent was issued by the BPC on 22.12.2021 to the successful bidder i.e. Adani Transmission Limited. In accordance with Clause 12.3 of the Guidelines, the BPC has hosted on the website of PFCCL, the final result of the evaluation of the bids for selection of developer for the Project.

20. In accordance with the provisions of the bid documents and Lol issued in its favour, the Petitioner has prayed for adoption of the transmission charges for the Project which has been discovered through the process of competitive bidding.

21. In accordance with Clause 2.4 of RfP, the selected bidder shall within 10 days of issue of the Letter of Intent, accomplish the following tasks:

- a) Provide Contract Performance Guarantee in favour of the LTTCs;
- b) Execute the Share Purchase Agreement;
- c) Acquire, for the acquisition price, one hundred percent equity shareholdings of Khavda-Bhuj Transmission Limited along with all its related assets and liabilities;
- d) Make an Application to this Commission for adoption of charges under Section 63 of the Act; and
- e) Apply to this Commission for grant of transmission licence.

22. The proviso to Clause 2.4 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". Though Lol was issued on 22.12.2021, BPC, vide its letter dated 18.1.2022, in terms of Clause 2.4, Clause 2.5 and Clause 2.6 of RfP extended the date up to 28.1.2022 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee to the LTTCs of the Project for an amount of Rs.23.40 crore on 10.1.2022 and has acquired hundred percent equity-holding in the applicant company on 18.1.2022 after execution of the Share Purchase Agreement. The TSP filed the Petition through e-filing for adoption of tariff on 27.1.2022.

23. The Petitioner has approached the Commission by a separate application for grant of transmission licence. The Commission vide order dated 29.4.2022 in Petition No.107/TL/2022 on being satisfied that the Petitioner, prime facie, qualifies for grant of transmission licence as prayed for, directed publication of notices under clause (a) of sub-section (5) of Section 15 of the Act, inviting suggestions/ objections to the proposal of the Commission. Accordingly, notices have been published.

24. In accordance with the Competitive Bidding Guidelines, BEC has to certify that the tariff has been discovered through a transparent process of bidding and the tariff discovered is in line with prevailing market prices. In the minutes of Bid Evaluation Committee meeting held on 16.12.2021, the following has been recorded:

*"1. The Financial Bid (Initial Offer) was opened online by the Bid Evaluation Committee (BEC) on December 13, 2021 at 15:00 hrs (1ST) for the following Six (06) bidders:*

- a) Power Grid Corporation of India Limited*
- b) Adani Transmission Limited*
- c) Torrent Power Limited*
- d) Megha Engineering & Infrastructures Limited*
- e) Kalpataru Power Transmission Limited*
- f) The Tata Power Company Limited*

*2. The lowest Levelized Transmission Charges from the Initial Offer discovered is Rs.1199.89 million per annum which shall be the initial price for quoting the final offers during e-reverse bidding process.*

*3. As per Clause No. 3.5.1.1 of RFP document, " .... Levelised Transmission Charges of such Initial Offer shall be ranked on the basis of the ascending Initial Offer submitted by each Qualified Bidder. Based on such ranking of the Qualified Bidders, holding first fifty per cent of the ranks (with any fraction rounded off to higher integer) or four Qualified Bidders, whichever is higher, shall be considered to be the qualified for participating in the electronic auction".*

*4. Accordingly, the following four (04) bidders were declared qualified to participate in thee-RA:*

- a) Power Grid Corporation of India Limited
- b) Adani Transmision Limited
- c) Torrent Power Limited
- d) Kalpataru Power Transmission Limited

5. The lowest Initial Offer at MSTC portal was 1199.89 Million per annum which was communicated to the above four (04) bidders qualified for participating in the e-reverse bidding process which was held on MSTC Portal on December 14, 2021 at 10:00 hrs (1ST).

6. Thee-reverse bidding process was carried out at MSTC portal on December 14, 2021 at 10:00 hrs (1ST) and after 67 rounds, bidding closed on same day i.e. December 14, 2021 at 23:09 hrs (1ST). All four (04) qualified bidders participated in e-reverse bidding, The Evaluation Report is attached at Annexure-A.

7. The Final Offer (Levelised Transmission Charges) of each bidder as quoted at the time of closing of e-reverse bidding is as under (copy of e-reverse bidding statement generated at MSTC portal is attached at Annexure-B):

<b>Sr. No</b>	<b>Name of Bidder</b>	<b>Levelised Transmission Charges from the Final Offer (Rs.in Million)</b>	<b>Rank</b>
1	Adani Transmission Limited	1000.33	L-1
2	Power Grid Corporation of India Limited	1002.84	L-2
3	Torrent Power Limited	1041.51	L-3
4	Kalpataru Power Transmission Limited	1175.54	L-4

10. In view of above, "M/s Adani Transmission Limited" with the final Offer (Levelised Transmission Charges) of Rs. 1000.33 Million per annum, may be declared as the successful bidder.

11. BPC, in their evaluation report (Annexure-A) has confirmed the following:

a) The levelised tariff for this project based on CERC norms works out to Rs.1983.60 million per annum. This has been computed based on the estimated cost as communicated by the Cost Committee constituted by CEA and methodology for calculation of tariff as per CERC norms.

b) The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.

12. After detailed discussions on the evaluation report prepared by BPC (Annexure-A), the BEC decided the following:

a) *"M/s Adani Transmission Limited" is the successful Bidder after the conclusion of the e-reverse bidding process with the lowest Levelised Transmission Charges of Rs. 1000.33 million per annum.*

b) *The levelised tariff computed on the basis of rates quoted by the successful Bidder, during e-reverse bidding process, is lower than the Levelised Tariff estimated by BPC (para II(a)), hence the levelised tariff discovered through e-reverse bidding process is acceptable.*

c) *In view of (a) and (b) above, "M/s Adani Transmission Limited" may be issued Letter of Intent (LoI)."*

25. Bid Evaluation Committee (BEC) vide its certificate dated 16.12.2021 certified as under:

*"It is hereby certified that:*

*a. The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.*

*b. M/s Adani Transmission Limited emerged as successful Bidder after the conclusion of e-Reverse Auction with the Lowest Levelised Transmission Charges of Rs. 1000.33 Million*

*c. The levelised tariff computed on the basis of rates quoted by the successful Bidder, during e-Reverse Auction, is lower than the Levelised Tariff calculated based on CERC norms considering the Capital Cost for the Project i.e 'Transmission Scheme for Evacuation for 3 GW RE Injection at Khavda P.S. under Phase-I' as assessed by Cost Committee, hence the levelized discovered through e-reverse bidding process is acceptable."*

26. In the light of the discussions in preceding paragraphs, it emerges that selection of the successful bidder and the discovery of the levelised tariff of the Project has been carried out by the BPC through a transparent process of competitive bidding in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act. BEC has certified that the process is in conformity with the Ministry of Power Guidelines. BEC in its certificate dated 16.12.2021 has certified that

Adani Transmission Limited has emerged as the successful bidder after conclusion of e-Reverse auction with lowest levelized transmission charges of Rs.1000.33 Million per annum. BEC has further certified that the levelised tariff computed on the basis of rates quoted by the successful bidder, during e-reverse auction, is lower than the levelised tariff calculated based on CERC norms. Based on the certification of the BEC, we approve and adopt the transmission charges for the Project as per the Appendix to this order which shall remain valid throughout the period covered in the TSA.

27. In view of above, the Commission approves and adopts the transmission charges for the Project as per the Appendix to this order subject to issuance of transmission licence to the Project which shall remain valid throughout the period covered in the TSA. The sharing of the transmission charges by the LTTCs shall be governed by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time.

28. A copy of this order shall be sent to CTU and Long Term Transmission Customers of the Transmission System.

29. The Petition No. 101/AT/2022 is disposed of in terms of the above.

Sd/-  
**(P.K. Singh)**  
**Member**

sd/-  
**(Arun Goyal)**  
**Member**

sd/-  
**(I.S. Jha)**  
**Member**

sd/-  
**(P.K.Pujari)**  
**Chairperson**



**Appendix**

<b>Contract Year</b>	<b>Commencement date of contract year</b>	<b>End date of contract year</b>	<b>Quoted Non-Escalable Transmission Charges (Rs. in Millions)</b>	<b>Quoted Escalable Transmission Charges (Rs. in Millions)</b>
1	22-Nov-23	31-Mar-24	1271.86	---
2	1-Apr-24	31-Mar-25	1271.86	
3	1-Apr-25	31-Mar-26	1271.86	
4	1-Apr-26	31-Mar-27	1271.86	
5	1-Apr-27	31-Mar-28	1271.86	
6	1-Apr-28	31-Mar-29	1271.86	
7	1-Apr-29	31-Mar-30	1271.86	
8	1-Apr-30	31-Mar-31	891.58	
9	1-Apr-31	31-Mar-32	891.58	
10	1-Apr-32	31-Mar-33	891.58	
11	1-Apr-33	31-Mar-34	891.58	
12	1-Apr-34	31-Mar-35	891.58	
13	1-Apr-35	31-Mar-36	891.58	
14	1-Apr-36	31-Mar-37	891.58	
15	1-Apr-37	31-Mar-38	891.58	
16	1-Apr-38	31-Mar-39	891.58	
17	1-Apr-39	31-Mar-40	891.58	
18	1-Apr-40	31-Mar-41	891.58	
19	1-Apr-41	31-Mar-42	891.58	
20	1-Apr-42	31-Mar-43	891.58	
21	1-Apr-43	31-Mar-44	891.58	
22	1-Apr-44	31-Mar-45	891.58	
23	1-Apr-45	31-Mar-46	891.58	
24	1-Apr-46	31-Mar-47	891.58	
25	1-Apr-47	31-Mar-48	891.58	
26	1-Apr-48	31-Mar-49	891.58	
27	1-Apr-49	31-Mar-50	891.58	
28	1-Apr-50	31-Mar-51	891.58	
29	1-Apr-51	31-Mar-52	891.58	
30	1-Apr-52	31-Mar-53	891.58	
31	1-Apr-53	31-Mar-54	891.58	
32	1-Apr-54	31-Mar-55	891.58	
33	1-Apr-55	31-Mar-56	891.58	
34	1-Apr-56	31-Mar-57	891.58	
35	1-Apr-57	31-MAR-58	891.58	
36	1-Apr-58	35 <sup>th</sup> anniversary of the Schedule COD	891.58	